

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-120/2003/9911/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Smti Barnali Mahanta,
Member, Motor Accident Claims Tribunal,
Goalpara.

Dated Guwahati the th 10 November, 2022.

Sub: **Casual leave.**

Ref:- Your letter Nos. MACT/GLP/2022/1357, dtd. 07.11.2022 and
MACT/GLP/2022/1356, dtd. 05.11.2022.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 07.11.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 05.11.2022, till the morning of 09.11.2022.** The District and Sessions Judge, Goalpara and in his absence the in-charge District and Sessions Judge, Goalpara would remain in charge of your Court and office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. **HC.VII-128/2007/9912-9913/A**, dated , 10-11-2022
Copy to:

1. The District and Sessions Judge, Goalpara.
2. The Project Manager, Gauhati High Court, Guwahati.

JT. REGISTRAR (VIGILANCE)